

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2089
ANSWERED ON:07.12.2011
CORRUPTION IN INVESTIGATING AGENCIES
Singh Shri Pashupati Nath

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the corruption is prevalent even in those Government agencies which are working to contain corruption;
- (b) if so, the reaction of the Government thereto;
- (c) whether these agencies are merely completing formalities instead of taking actions against corruption; and
- (d) if so, the reaction of the Government thereto and the concrete steps taken by the Government for making these agencies more effective for eradicating corruption?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE.(SHRI V. NARAYANASAMY)

- (a) & (b): Few such cases have come to the notice of Central Government. While Central Vigilance Commission (CVC) has not reported any incidence of corruption within the organization, Central Bureau of Investigation (CBI) has registered 17 regular cases (RCs) against its own officials for various corrupt activities during last 3 years and till 30.11.2011.
- (c) : The Central Vigilance Commission has disposed of the following number of cases during the last three years and upto, 2011:-

2008 2009 2010 2011 (upto October)

Disposal 4238 5317 5522 4519

The number of cases disposed of from investigation by the CBI in the years 2008, 2009 and 2010 was 1127, 1127, 1173 respectively.

(d): Fight against corruption is an ongoing process and The Central Government have taken several steps to strengthen the anti-corruption agencies and make them effective. These steps, inter-alia, include:-

- (i) conferment of statutory status on the Central Vigilance Commission under the Central Vigilance Commission Act, 2003;
- (ii) automation of workflow and IT enabling of the functioning of the Commission with a view to enhancing the efficiency of the CVC in handling complaints and processing of investigation reports;
- (iii) creation of six more posts of Directors/Deputy Secretaries in the CVC along with posts of personal assistants.
- (iv) creation of 336 posts in 8 newly created CBI Branches,
- (v) creation of 284 posts in the grades of Public Prosecutor, Inspector, Head Constable & Steno Clerk for 71 Additional Special Courts for handling CBI cases,
- (vi) creation of 25 posts of various ranks for Fake Indian Currency Note Cell in CBI;

(vi) revival of 62 posts in various grades in CBI;

(vii) issuance of sanctions in respect of 70 Additional Special Courts for CBI cases;

(ix) approval of a plan scheme with an outlay of Rs. 40.53 crore on Strengthening, Capacity Building on Upgradation of ICT Infrastructure of CBI under e-governance for four years (2011-14).